

and we are equipping ourselves. At the moment, we are not falling behind.

श्री चन्द्रपाल शैलानी : क्या यह बात माननीय रक्षा मंत्री जी की जानकारी में है कि भारत की सीमा पर पाकिस्तान की फौजें भाबुनिक हथियारों से लैस हो कर काफी तादाद में जमा हो रही हैं ? यदि यह बात सही है तो इस सम्बन्ध में भारत सरकार की क्या प्रतिक्रिया है ?

SHRI R. VENKATARAMAN : I have answered it already. The point is, that we know that there were certain movements and deployment of the Pakistani Army around the border, but this can be a part of their usual annual exercise. We have no information to the contrary.

MR. SPEAKER : Shrimati Sanyogita Rane. Absent. Shri Bhim Singh. Absent. Shrimati Pramila Dandavate.

अन्तर्राष्ट्रीय व्यापार मेला, नई दिल्ली
में किए गए व्यापार समझौते

*348. श्रीमती प्रमिला दंडवते } : क्या
श्री भीम सिंह }
बाणिज्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या दिल्ली में हाल ही में भारतीय अन्तर्राष्ट्रीय व्यापार मेले का आयोजन किया गया था ;

(ख) यदि हाँ तो क्या इस व्यापार मेले में कुछ व्यापार समझौते भी किए गए हैं ; और

(ग) यदि हाँ, तो इन समझौतों के अन्तर्गत कुल कितना आयात और निर्यात (रुपयों में) किया जाएगा ?

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI P.A.
SANGMA) : (a) Yes, Sir.

(b) and (c) A Statement is laid on the Table of the House.

Statement

Some specific contracts for imports and exports were signed during the India International Trade Fair, 1983 as indicated below :-

SUMMARY OF BUSINESS TRANSACTIONED AND GENERATED.

	Amount in Crores (Rupees)
1. Exports	264.14
2. Imports	31.90
3. Under negotiation	650.14
4. Export Enquiry	1.44
5. Retail sales	1.62
6. Trade enquiry	149.21
within India	-----
Total Rs.	1098.45

SHRIMATI PRAMILA DANDAVATE:
According to the reply of the hon. Minister, specific contracts of exports are Rs. 264 crores, imports are of Rs. 31 crores and under negotiations still going on are for Rs. 650 crores. I would like to know (a) whether it is a fact that Mr. Mohd. Yunus, Chairman of the Trade Fair Authority of India had expected a business of Rs. 1500 crores in this Fair, if so why is it that export-imports achieved is so short of expectations and (b) in view of the adverse balance of payments position will efforts be made to increase exports and reduce imports, and if so what concrete steps are taken for it.

MR. SPEAKER : If wishes were horses ?

SHRI P.A. SANGMA : What the Chairman has said in the statement on the concluding day is, he referred to the last Fair, and he had estimated that Rs. 900 crores of business could be generated, and ultimately it was Rs. 1300 crores. This time what he has said is that at the moment the figures stand at Rs. 1100 crores-about Rs. 200 crores less ; I am taking the round figures-and it had come even up to Rs. 1500 crores, That is what he has said.

As far as the efforts to increase the exports and reduce the imports are concerned, certainly this is our concerted effort.

SHRIMATI PRAMILA DANDAVATE: Will the Trade Fair Authority of India make an appraisal of the recent Fair and in terms of orders received from the countries outside Eastern Europe and publish a report of the appraisal so as to enable the public to make an honest judgment about the performance of this Fair ?

SHRI P.A. SANGMA : I could not follow your question.

श्रीमती प्रमिला दंडवते : ये जो फेयर्स होते हैं, इन का एप्रैजल करेगे ?

SHRI P.A. SANGMA : We will make it.

MR. SPAKER : Shri H.N. Bahuguna. Absent. Shri G. Bhoopathy, Absent Shri George Fernandes Absent. Shri, G. Narsimha Reddy, Absent. Shri Arjun Sethi.

Legislation to enforce stricter Control on New Drugs

*353. **SHRI ARJUN SETHI :** Will the Minister of FINANCE be pleased to state :

(a) whether Government intend to enact a comprehensive legislation to enforce stricter control on new drugs and to provide for deterrent punishment for drug trafficking ; and

(b) if so, the details regarding the steps Government propose to take to face the serious problem of drug abuse in India.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : (a) and (b) A statement is laid on the table of the House.

Statement

(a) Enactment of a comprehensive legislation which, besides consolidating, amending and strengthening the existing laws on narcotic drugs and psychotropic substances, will seek to provide, INTER-ALIA, for stricter control over psychotropic substances and for deterrent punishment for drug trafficking, is under the consideration of the Government.

(b) In India, so far, there has been no serious problem of drug abuse. Some illicit consumption mainly of two drugs i.e. opium and ganja, has been reportedly persisting in a limited way.

While the Government has been taking necessary steps to suppress the illicit traffic in narcotic drugs and psychotropic substances in the country, India has, for some time, been facing the problem of transit traffic of some drugs, particularly opiates and cannabis from some neighbouring countries. A recent development which has been causing serious concern to the Government is the smuggling of increasing quantities of heroin into India from the Near and Middle East region, particularly since the year 1982, which indicates that India is increasingly being used in the trafficking routes of opiates mainly destined to Western countries.

With a view to reducing illicit supply of drugs of abuse, Government have been taking various measures to tighten the controls and to intensify preventive and intelligence activities to suppress the illicit traffic in drugs. The field formations of the enforcement agencies on the border areas have been instructed to remain vigilant. The preventive and intelligence machinery of the Customs Department in these areas is being strengthened in terms of man-power and equipment. In addition to appropriate anti-smuggling measures taken in coordination with the concerned Central and State enforcement authorities, close cooperation with the concerned